## **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 17 OF 2018 & IA NO. 79 OF 2018

Dated: 12<sup>th</sup> September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Jindal Power Limited .... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Ms. Divya Chaturvedi

Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. Mridul Chakravorty

Mr. Pallava Mongia for R-12 to R-14

Mr. Paramhans

Mr. Aashish Anand Bernard for R-8

## **ORDER**

Learned counsel for the respondent Nos. 12 to 14 seeks two weeks more time to file reply. As a last opportunity, time is granted. He may file reply on or before 27.09.2018 along with IA, with advance copy to the other side, failing which, it shall be taken as nil. Rejoinder may be filed within two weeks thereafter.

List the matter on <u>01.11.2018.</u>

(S. D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson